

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 13**

**IA 1440/2024 (NEW IA) IN C.P. (IB)/987(MB)2023**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **02.04.2024**

NAME OF THE PARTIES: **PIRAMAL CAPITAL & HOUSING FINANCE  
LIMITED VS PRASHUL REAL ESTATE PRIVATE  
LIMITED**

Section 7 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

Adv Nikita Mandaniyan i/b. Pranali Gada for the Applicant present through VC.

**IA 1440/2024**

The above Interlocutory Application is filed by the Applicant/Liquidator for taking on record the List of Creditors Prashul Real Estate Private Limited as on January 05, 2024, drawn upto January 20, 2024, and Report Constituting Committee of Creditors under Section 21 of the Insolvency and Bankruptcy Code, 2016 read with Regulation 17(1) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 as stated in the present Interlocutory Application filed by the Applicant.

Accordingly, the Interlocutory Application bearing IA No.1440/2024 is **disposed** of as **Allowed**. and the said Progress Report is taken on record.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**

Rehan Shaikh